



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA

In the matter of :-

O.A. No.350/ 1093 of 2017

An application Under Section 19 of the  
Administrative Tribunals Act, 1985.

And

In the matter of :-

1. MR.BHUMI BAN

Son of Late Ratan

Aged about 78 years, by occupation  
Retired Railway Employee , residing at  
Vill- Chirumarcha, P.O. Bon Baligara,  
P.S. Purulia, Muzzassil , District Purulia  
723148.

.... Applicant

Versus

1. Union of India, through the General  
Manager, South Eastern Railway  
11A,Garden Reach Road, Calcutta-  
700043.

2. The Financial Advisor & Chief  
Accounts Officer (Pension), South  
Eastern Railway, 11A, Garden Reach  
Road, Calcutta -700043.

3. The Divisional Railway Manager, Adra  
Division, South Eastern Railway, Adra  
District Purulia-723101.

4. The Sr.Divisional Personnel Officer,  
Adra Division, South Eastern Railway  
Adra, District Purulia-723101.

5. The Divisional Accounts Officer, Adra  
Division, South Eastern Railway, Adra  
District Purulia, 723101.

6. The Branch Manager,  
United Bank of India, HUTMURA Branch ,  
P.O. Hutmura, District Purulia, -723148.

....Respondents

No. O.A. 350/01093/2017

Date of order: 13.9.2017

Present : Hon'ble Dr. Nandita Chatterjee, Judicial Member

For the Applicant : Mr. K. Chakraborty, Counsel

For the Respondents : None

**O R D E R (Oral)**

**Nandita Chatterjee, Administrative Member:**

Ed. Counsel for the applicant is present and submits that although 15 years have elapsed since commuting the pension, full pension has not been granted to the applicant and hence seeks liberty to represent to the competent authority for restoration of commuted value of pension with relevant documentation as required for the same.

2. The applicant is at liberty to submit a representation to respondent No. 3 after annexing such details as are required to substantiate his case and the respondent No. 3 will dispose of the said application within three months from the date of issue of this order.

3. In case, respondent No. 3's decision is for restoration of pension to the applicant, the same should be released to the applicant within one month from the date of such decision.

4. With this direction, the O.A. is disposed of.

(Dr. Nandita Chatterjee)  
Administrative Member

SP